

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.825 of 2020

IN THE MATTER OF:

Gammon Infrastructure Projects Ltd.

...Appellant

Versus

AF Consult India Pvt. Ltd. & Anr.

...Respondents

For Appellant: Shri Ashish Verma, Advocate

For Respondents: Ms. Sanjana Saddy, Advocate (R-1)

ORDER
(Virtual Mode)

04.03.2021 Counsel for both sides submit that there is effort being made by the parties for settlement and as COC (Committee of Creditors) has been formed, they may have to refer to Section 12A of Insolvency and Bankruptcy Code, 2016.

The parties seek time.

List the Appeal 'for admission (after Notice) hearing' on 19th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md